

order to discover oil during the past two years;

(b) whether any progress has so far been achieved; and

(c) if so, the upto-date details of the progress?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No survey for oil was carried out in Madhya Pradesh during the past two years by the Geological Survey of India or by the Oil and Natural Gas Commission.

(b) and (c). Do not arise.

PAPERS LAID ON THE TABLE

REPORT OF LAW COMMISSION

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of the Fifteenth Report of the Law Commission on the law relating to marriage and divorce amongst Christians in India. [Placed in Library, See No. LT-2540/60].

MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, AND NOTIFICATIONS ISSUED UNDER ALL-INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table:—

(i) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1960 published in Notification No. G.S.R. 1367 dated the 21st November, 1960 under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers' Act, 1952. [Placed in Library, See No. LT-2538/60].

(ii) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All-India Services Act, 1951:—

(a) G.S.R. 1415 dated the 3rd December, 1960 making certain amendment to the

Indian Administrative Service (Pay) Rules, 1954.

(b) G.S.R. 1416 dated the 3rd December, 1960 making certain amendment to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-2541/60].

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to lay on the Table a copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(i) G.S.R. 1427 dated the 3rd December, 1960.

(ii) G.S.R. 1428 dated the 3rd December, 1960.

(iii) G.S.R. 1429 dated the 3rd December, 1960. [Placed in Library, See No. LT-2542/60].

LOK SAHAYAK SENA (AMENDMENT) RULES

The Deputy Minister of Defence (Sardar Majithia): Sir, I beg to lay on the Table a copy of the Lok Sahayak Sena (Amendment) Rules, 1960 published in Notification No. S.R.O. 406 dated the 3rd December, 1960, under sub-section (3) of Section 11 of the Lok Sahayak Sena Act, 1958. [Placed in Library, See No. LT-2539/60].

12.02 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 1960, which was